

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1417/2022 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.118335/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.118334/2022-APPROPRIATE ORDERS/DIRECTIONS)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, S.G.
Mr. K.M. Nataraj, ASG
Ms. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Amit Sharma, Adv.
Mr. Sughosh Subramanian, Adv.
Ms. Preeti Rani, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. B. V. Balaram Das, AORRajasthan DR. MANISH SINGHVI, SR ADV
MR. ARPIT PARKASH, ADV
MR. VIKALP SHARMA, ADV
MR. SANDEEP KUMAR JHA, AORUPON hearing the counsel the Court made the following
O R D E R

The affidavit filed by the State of Rajasthan is not satisfactory at all. Learned Senior Advocate appearing on behalf of the State of Rajasthan prays for time to file detailed affidavit.

Put up on 14.10.2022.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(NISHA TRIPATHI)
ASSISTANT REGISTRAR

